

(b) and (c). Against the target of 6000 kms for 8th Plan, 5092 kms have already been converted. Another 469 kms will be converted during the remaining part of 1995-96. Target for 1996-97, the financial year of 8th Five Year Plan is 1600 kms. Thus, the 8th Plan target will be exceeded considerably.

Sale of Globes in Book Fair

313. SHRI SATYA DEO SINGH :

SHRI MAHESH KANODIA :

Will the PRIME MINISTER be pleased to state :

(a) whether the globes imported from Taiwan were being sold openly in the Book Fair organised in Delhi in which the international borders of India have been shown as disputed;

(b) if so, whether the Govt. are considering to take for banning the sale of such globes;

(c) if so, the details thereof; and

(d) if not, the reasons thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION) (DR. KRUPASINDHU BHOI) : (a) to (d) The information is being collected and will be laid on the Table of the House.

[English]

Delhi Rent Control Act

314. SHRI TARA SINGH :

DR. K.V.R. CHOWDARY :

Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Union Government propose to make amendments in Delhi Rent Control Act;

(b) if so, the details thereof; and

(c) the time by which the Act is likely to be notified implemented ?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT (DEPARTMENT OF URBAN EMPLOYMENT AND POVERTY ALLEVIATION) AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S. S. AHLUWALIA) : (a) to (c). An All-Party Committee appointed by the Chief Minister, Government of National Capital Territory of Delhi has proposed certain modifications to the Delhi Rent Act, 1995. The proposals relate primarily to the provisions relating to deemed rent, registration of tenancies, inheritability of tenancies, evictions, etc. The said proposals are under the consideration of Government. The Act will be brought into force subject to the final decision in the matter. It is not possible to indicate a definite time frame for the same at present.

J & K Assembly Election

315. SHRI MOHAN SINGH (DEORIA) :

SHRI CHETAN P.S. CHAUHAN :

SHRI MANORANJAN BHAKTA :

SHRI VILASRAO NAGNTHRAO GUNDEWAR :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to hold early assembly and local bodies elections simultaneously with Lok Sabha elections in Jammu and Kashmir;

(b) if so, the details thereof;

(c) whether any package has been chalked out by the Union Government and political parties of the State for restoration of peace and normalcy in Jammu and Kashmir;

(d) if so, the details thereof; and

(e) the time by which the decision is likely to be taken in this regard and implemented ?

THE MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE AND MINISTER OF STATE IN THE DEPARTMENT OF ATOMIC ENERGY AND DEPARTMENT OF SPACE AND MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI BHUVNESH CHATURVEDI) : (a) to (e). In its attempts to restore democratic and representative institutions in the State of Jammu & Kashmir at the earliest, the Government has been holding consultations with leaders of various political parties and groups at the national level and from the State. On 4th November, 1995, the Prime Minister made a statement which inter alia reiterated the commitment of the Government to preserve the special Constitutional status of Jammu and Kashmir, its willingness to strengthen the autonomy of the State, within the Constitution, keeping in view the aspiration of the people of the entire State, and restoration of the nomenclatures of 'Wazir-e-Azam' and 'Sadar-e-Riyasat' and the plans of the Government to formulate additional financial and development benefits for the State.

2. After considering all aspects of the situation, the Government had, in November 1995, recommended to the Election Commission to initiate steps for conducting elections in the State. However, the Election Commission did not agree with the recommendation. In the meanwhile, the Government has continued to make intensive efforts to further consolidate the situation towards its earlier stated objective. In this process, the Government has held further discussions with the Election Commission and with the leaders of various political parties and groups from the State. An appropriate decision will be taken in due course.

National Commission for Women

316. SHRIMATI SUSEELA GOPALAN : Will the PRIME MINISTER be pleased to state :